



2026:AHC:43038-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3916 of 2025

Anil Kumar Tiwari

.....Petitioner(s)

Versus

State of U.P. and 4 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Puneet Bhadauria
Counsel for Respondent(s)	:	N.K. Pandey (S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. Counsel for the parties submit that the grievance raised in the present petition has been redressed as the alleged encroachment has been removed by the respondents and, therefore, the petition has been rendered infructuous.
2. In view of the submissions made, the petition is **dismissed** as having become infructuous.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 25, 2026
P.Sri./AKShukla